

EXTRAORDINARY

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Separate paging is given to this part in order that it may be filed  
as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY  
SECRETARIAT, SRINAGAR.

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Jammu and Kashmir Legislative Assembly, the following Bill together with the Statement of Objects and Reasons, is published in an extraordinary issue of the Official Gazette.

By order of the Hon'ble Speaker.

Sd/-

MANOJ KUMAR PANDIT,  
Secretary.

THE SALARIES AND ALLOWANCES OF THE MEMBERS OF  
JAMMU AND KASHMIR STATE LEGISLATURE  
(AMENDMENT) BILL, 2026

[L. A. Bill No. 14 of 2026]

A Bill to amend the Salaries and Allowances of Members of the Jammu and Kashmir State Legislature Act, 1960 and for matters connected or incidental thereto.

BE it enacted by the Legislature of the Union Territory of Jammu and Kashmir in the Seventy-seventh Year of the Republic of India as follows :—

1. **Short title and Commencement.**—(1) This Act may be called the Salaries and Allowances of Members of the Jammu and Kashmir State Legislature (Amendment) Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. **Amendment of Section 3, Act No. XIX of 1960.**—In Section 3 of the Salaries and Allowances of Members of the Jammu and Kashmir State Legislature Act, 1960, hereinafter referred to as the 'Principal Act', in sub-section (1), for the words, "**sixty thousand rupees**" the words, "**eighty thousand rupees**" shall be substituted.

3. **Amendment of Section 4-A, Act No. XIX of 1960.**—In Section 4-A of the 'Principal Act' :—

- (i) In clause (a), for the words, "**sixty thousand rupees**", the words, "**seventy thousand rupees**" shall be substituted.
  - (ii) In clause (c), for the words, "**ten thousand rupees**" the words, "**maximum fifteen thousand rupees,**" shall be substituted.
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### **STATEMENT OF OBJECTS AND REASONS**

The salary and allowances of Members of the Legislature have remained unrevised for a considerable period and no longer commensurate with the present cost of living. It is, therefore, proposed to enhance the salary of a Member of Legislative Assembly from sixty thousand rupees to eighty thousand rupees per month, the allowance under clause (a) of Section 4-A from sixty thousand rupees to seventy thousand rupees, and revise the allowance under clause (c) of Section 4-A from a fixed ten thousand rupees to a maximum of fifteen thousand rupees.

This Bill seeks to achieve the above objects.

Sd/-

**Minister In-Charge,  
Department of Law, Justice and P.A.**

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## FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to amend section 3 of the Salaries and Allowances of Members of the Jammu and Kashmir State Legislature Act, 1960, so as to enhance the monthly salary of a Member from Rs.60,000/- to Rs.80,000/-. Clause 3 seeks to amend section 4-A so as to enhance the Constituency Allowance from Rs. 60,000/- to Rs.70,000/- and the medical allowance from Rs.10,000/- to a maximum of Rs.15,000/-.

This will increase the expenditure on account of salary and allowances of the 89 Members of the Legislative Assembly other than the Chief Minister and the Ministers. No non-recurring expenditure is involved.

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**Sd/-**  
**Minister In-Charge,**  
**Department of Law, Justice and P.A.**

### RECOMMENDATION OF THE LIEUTENANT GOVERNOR

The Lieutenant Governor has in pursuance of sub-sections (1) & (3) of Section-36 of the Jammu and Kashmir Reorganization Act, 2019 recommended to the Jammu and Kashmir Legislative Assembly, the introduction and consideration of Bill.

Sd/-

MANOJ KUMAR PANDIT,  
Secretary.